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THE HIGH COURT OF KERALA

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Date: 31.05.2019

REC4-32242/2019 (1)

OFFICIAL MEMORANDUM

Sub:- Kerala Judicial Service - Preparation of a panel of Temporary Munsiff-Magistrates - 2019 – Calling for willingness - Regarding.

Ref:- Rule 9 of the Kerala Judicial Service Rules, 1991.

The High Court proposes to prepare a panel of persons for appointment as Temporary Munsiff-Magistrates under Rule 9 of the Kerala Judicial Service Rules, 1991. As per the proviso to the said rule, such appointment shall only be of a person who is not a practicing Advocate and who is an officer in service possessing degree in Law or Barrister-at-Law and has functioned after the acquisition of the qualification in Law at least for a period of two years in any one or more of the categories mentioned in sub rule (3) of Rule 5, excluding period of service, if any, not counting for probation. The categories that come under Rule 5 (3) are:

- (i) Assistant Public Prosecutor Grade I & II.
- (ii) Assistant Registrars and other officers of the High Court in the same scale of pay of Assistant Registrars, Personal Assistant to the Chief Justice, Additional Personal Assistant to the Chief Justice, Section Officers, Librarian, Reference Librarian, Court Officers, Filing Scrutiny Officers, Chief Accountant, Head Translator, Private Secretary to Judges including Higher Grade, and 'Personal Assistant (Selection Grade) to Judge' in the High Court of Kerala.
- (iii) Under Secretaries, Section Officers and Librarians in the Advocate General's Office.
- (iv) Section Officers and Librarian in the Law Department, Government Secretariat.
- (v) Sheristadars of District Courts, Additional District Courts, Special Courts, the Office of the Motor Accidents Claims Tribunals, the Office of the State Transport Appellate Tribunal, Family Court and Wakf Tribunals and Sub Courts, Senior Superintendents of the District Courts and Additional District Courts and Selection Grade Confidential Assistants in the Subordinate Civil

Courts.

- (vi) Sheristadars of Chief Judicial Magistrate's Courts and Selection Grade Confidential Assistants in the Subordinate Criminal Courts.
- (vii) Full time Assistant Professors of Government Law Colleges.
- (viii) Principal Counsellors of the Family Courts in the State of Kerala.

Explanation: A person who is otherwise qualified for appointment but is not holding any of the posts enumerated in items (ii) to (viii) above at the time of his application, shall be eligible for appointment if he has held any one or more of such posts at any time for the prescribed number of years and is holding a post in a higher scale of pay in any of the offices from which appointment is to be made.

The panel will be prepared on the basis of an OMR test, a descriptive test and viva voce. The OMR test for 50 marks will be on Civil Procedure Code, Code of Criminal Procedure, Indian Penal Code, and Indian Evidence Act. The descriptive test for 30 marks is to ascertain the general awareness and language skill of the candidates. This test shall be on any subject which comprises of precis writing and essay writing. The viva-voce is to ascertain the overall suitability of officers and carries 20 marks. The OMR test and the descriptive test do not have a cut off mark. A minimum of 10 marks is mandatory for viva-voce to get qualified for appointment. The officers selected for appointment as Temporary Munsiff-Magistrate will have to undergo training for such period as may be fixed by the Administrative Committee.

Officers of the High Court service who are willing and eligible are directed to submit their applications in the prescribed proforma on or before **12.06.2019**. The proforma can be had from the link 'Downloads' in the Recruitment portal of High Court of Kerala (www.hckrecruitment.nic.in).

(By Order)



P.G. Ajithkumar
Registrar (Subordinate Judiciary)

Encl : As above

To

All Officers and Sections, High Court.
The 'A' Section, High Court.
The 'B' Section, High Court.
The Notice Board, High Court.